

Library. See No. LT—875/90]

[English]

Reports of CAG of India for year ending 31st March 1989 Union Government (Delhi Administration), Union Government (Other Autonomous Bodies), Union Government—Civil, and Union Government Appropriation Accounts and Finance Accounts for 1988-89

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): Sir, on behalf of Shri Anil Shastri, I beg to lay on the Table—

- (1) A copy each of the following Reports (Hindi and English versions) under article 151 (1) of the Constitution—
 - (i) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1989 (No. 3 of 1990)—Union Government (Delhi Administration). [Placed in Library. See No. LT—876/90]
 - (ii) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1989 (No. 8 of 1990)—Union Government (Other Autonomous Bodies). [Placed in Library. See No. 877/90]
 - (iii) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1989 (No. 13 of 1990)— Union Government—Civil. [Placed in Library. See No. LT—878/90]
- (2) A copy of the Union Government Appropriation Accounts (Civil) for the year 1988-89 (Hindi and English versions) [Placed in Library. See No. LT—879/90]

- (3) A copy of the Union Government Finance Accounts for the year 1988-89 (Hindi and English versions) [Placed in Library. See No. LT—880/90]

13.33 hrs.

ELECTION TO COMMITTEE

Committee on Welfare of Scheduled Castes and Scheduled Tribes

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): Sir, I beg to move:

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as member of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the unexpired portion of the term of the Committee *vice* Shri Ram Dhan resigned from the Committee."

MR. DEPUTY SPEAKER: The question is:

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as member of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the unexpired portion of the term of the Committee *vice* Shri Ram Dhan resigned from the Committee."

The motion was adopted.